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 - (iv) The Prevention of Illicit Traffic in Narcotic Drug and Psychotropic Substances (Amendment) Ordinance, 1993 (No. 21 of 1993) promulgated by the President on the 30th June, 1993.

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- (v) The Oil and Natural Gas Commission (Transfer of Undertaking and Repeal) Ordinance, 193 (No. 28 of 1993) promulgated by the Pdesident on the 2nd July, 1993.
- (vi) The Parliament (Prevention of Disqualification) Amendment Or dinance, 1993 (No. 29 of 1993) promulgated by the President on the 19th July, 1993. [Placed in Library. See No. LT-4151/93 to 4156/93 for (i) to (vi)J

MESSAGE FROM THE LOK SABHA

The National Council for teacher cation bill, 1993

SECRETARY-GENERAL: Madam, I beg to lay on the Table the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the National Council for Teacher Education Bill, 1993, as passed by Lok Sabha at its sitting held on the 14th May, 1993." I lay a copy of the Bill on the Table of the House.

ANNOUNCEMENT REGARDING RE-SIGNATION BY MEMBER

THE DEPUTY CHAIRMAN: I have to inform Members that the Chairman has received a letter from Shri Ramji Lal, a member representing the State of Haryana, resigning his seat in Rajya Sabha. The Chairman had accepted his designation with effect from the 17th May, 1993.

RE. BOFARS DEAL

निगम के तेता (श्री सिकःदह बख्प) : सदर साहेवा, मुझे ग्रापकी ख़िदमत में यह ग्रर्ज करना है कि ग्राज सुबह चेपर-

मैन साहब के चेम्बर में मेरी मुलाकात हई थी। उनका एक हुक्म मिला था ग्रौर मैं उस हुक्म का एहतराम करता हूं। म्राज सवाल सिर्फ एक करोड़ रुपये के पे-श्राफ का नहीं है, हिन्दुस्तान में मख्ललिफ किस्म की ग्रालुदगी, भ्रष्टाचार उसका इतना शोर है कि तमाम माहौल हिन्दुस्तान का ग्रालुंदा हो गया है। सदर साहेबा, मेरा कहना यह है कि ग्रभी बोफोर्स का मामला हमारे सामने ग्राया। एक डिसइनवेस्टमेंट का मामला हमारे सामने ग्राया है जिसकी डाइमेशन का ग्रभी यह ग्रंदाजा नहीं हो रहा है कि यह सिक्युरिटी स्कैम से बड़ा है या छोटा है, ग्रमी काइजोनिक का मामला है। ग्राखिर इन तमाम मसलों को इस हाऊस में डिसकस करने का तरीका क्या होगा भ्रौर किस तरीके से तय किया जाएगा, सदर साहब से मेरी यह दरख्वास्त है कि इन मामलों को डिसकस करने का मौका हमें दिया जाए ग्रौर ग्रापसे मैं यह कहना चाहता हूं कि इनको डिसकस करने के लिए या बोफोर्स के मामले में सरकार का फौरन बयान म्राना चाहिये। बोफोर्स के सिलसिले में जो लेटेस्ट सामने ग्राया है उससे तो बिलकूल ही साफ हो गया है कि कौन कौन लोग उस गनाह में मत्तला थे श्रौर किन किन के अकाऊंट्स बहां हैं, उनके नाम आने हैं। गवर्नमेंट इस सिलसिले में क्या कर रही है ?

उपसभापति: जैसे ग्रापने खुद कहा कि चेयरमैन साहब से प्रापकी इस सिलसिले में चेम्बर में बात हुई। चेयरमैन साहब के सामने यह फैसला है और वे जो भी इंस्ट्रक्शंस देंगे वह मैं हाऊस के सामने बता दूंगी।

श्री सिकन्दर बख्त : सदर साहेवा, सिर्फ एक फैसला चेयरमैन साहब के सामने था ग्रौर वह मसला था एक करोड़ रुपये के पे-ग्राफ का और उसमें चेयरमैन साहब ने फरमाया कि वह कल फैसला देंगे । मेरा कहना यह है कि मसला सिर्फ एक करोड़ के पे-ग्राफ का नहीं है, मसला तो मुक्कमल हिन्दुस्तान ग्राज

has been taken over by corruption, to. tally. But unfortunately, nobody seems to be bothered about it.

اليترا ورودهم دل نتهمي سكن در تحت صدرصاحبو، بجصاب کی فلاست میں بہ کہنا ہے کہ آج صبح چیترین صاحب کیے سی مرجع میری ملاقات موتی تقی ان کاانک حكمة ملأقضا اوريس اس فكم كااحترام تحساما ہوں۔ آج سوال صرف ایک کروٹر رہے سے ميداف كالهيم ج . بندوستان مي مختلف قسمی آبودگی بعبرتسٹا جاراس کا آنرانسور یے کہ تحام میا ہول مزندوستان کا آلودہ ہو کیا ہے۔صدرصاحہ میرا کہنا ہی ہے کہ العجى بوفورس كامعامله بجاب يسامف أيا-ا رک دس الولسیط مند کا معا ملہ ہما ہے سايبية باسييحبس كي فدائمنيش كالعبى يدائدان ىنىپ سورلى ب كەربىسىكىيور قى اسكىم س براجها مجول مجرفا ب. العى كماتيجينك كامعامله يبير آخران تحام مستملوں کو اس لا وس میں طریسکس کریے كاطرلقه كبابهوكا اوركس طرلقه يتصبط كبا حاستے کا صدرصا بھپ سے میں پیر در محاسب سبے کہ ان معاملوں کو ڈسکس کمہ نسے کلموقع سمیں دیا جانتے اور آب سے میں بیرکہنا چائٹ سوں کمان کو جسکس کری<u>سے کے ایت</u>ے الوثوں سميم عاطية يس مركار كافورن بيان آنا حابيتي بوفورس كمصيسلسلية من جوليشيط ساعدايا

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كە كەربىكەن لەك يىس كىزا دېس مىتىلا يقھے اور من سے اکا قد شط وال میں ان کے نام المن بس يكود تمنيط اس سيسيب ي كيا سمردینی سیعے ۔ آپسهایتی : بصید کپ نیے تود کہا کہ حیشریین دساج سے اس سلسلے میں آپکی خیبہ برمیں پات ہوتی جیسر میں صاحب کے سامنے بیمشلہ ہے اور وہ جو معمی انسط کشن دیں گئے وہ میں لاکٹر کے س**ل**منے بتا دو*ر گی* . ىشرى سىكىندى يخبت : ھىدىي**صا ھىد**-حرفت أكم مشكه فيترين هابحب كيساحف تحااوروه مشله تقا ايك كروثر رويسك مي آف کا اوراس مي جيئرين صاحب فيفرما ياكه ودكل فيصله دي تمي ميرا کمینا بیریند کمسٹ کم میں ایک کروٹر کے يب آهن كانهير جع ممله تشكل مندوشان آج

has been taken over by corruption, totally. But unfortunately, not by seems to be bothered about- it.

डा॰ णुरली मनोहर जोशी (उत्तल प्रदेश) : उपसभापति महोदया, जो सवाहै, सिकन्दर बख्त साहव ने उठाया श् बहुत], अहम सवाल है, बहुत प्रमुख प्रहै। है, इस देश में भ्रष्टाचार का सवाल हर्षद), महता द्वारा एक करोड़ के पे-ग्राफ के सवाल ने सारे हिन्दुस्तान की सरकारन के मुंही, पर काालख पोत दी है। एक बहुत गम्मीर श्वसता जुरू हो गया है Re. Bofors

इसके पूरे प्रकरण के बारे में, गोल्ड स्टार के बारे में और बोफोर्स के मामले मैं इस देश के प्रन्दर यह क्या हो रहा है, प्रपराधियों के नाम सदन के सामने क्यों नहीं लाए जाते हैं। सवाल यह है कि (व्यवधान) उनके नाम लोगों के सामने आने चाहियें।

SHRI MENTAY PADMANABHAM (Andhra Pradesh); Madam, it is a very serious issue.

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, I want to place on record... (*Interruptions*)

SHRI MENTAY PADMANABHAM. Serious charges have been levelled against the highest executive authority. (Interruptions)

THE DEPUTY CHAIRMAN; Mr. Vishvjit Singh, you need not shout so loud. I can hear very well. There is nothing wrong with my cars.

SHRI VISHVJIT P. SINGH: Thank you, Madam.

THE DEPUTY CHAIRMAN: 1 can hear. I have got the mike. I can hear what you say,

श्री मोहम्मद ग्रफजल उर्फ मोम ग्रफजल (उत्तर प्रदेश) दिन चड्ढा का पासपोर्ट फौरन जब्त होना चाहिये (व्यवधान)

تنري مخمد افقنل عرف م-افقنل . ون جِدْموا كايا سيوريط فورن منبط بونا چاہيں..? ، الطلت

SHRI S. JAIPAL REDDY (Andhra Pradesh); Madam, please identify me.

उपसभापति एक मिनट प्लीज । चेयरमैन साहब टाइम नियुक्त करेंगे, बिजनेस एडवाइजरी कमेटी में यह तय होगा / Then, we will take it up. श्री रामबास अग्रवाल (राजस्थान): हिन्दुस्तान के बाहर (क्थवधान)

श्रीमती सुषमा स्वराज (हरियाणा) : महोदया, (व्यवधान)

THE DEPUTY CHAIRMAN: No more discussion on this, (Interruptions)

1 am not permitting anything any more. *(Interruptions)*

श्री मोहम्भद श्रफजल उर्फ मीम श्रयजल: सरकार इस पर बयान दे (व्यवधान)

رتري محمّد افغنل عرف م. افتغنل: مركار اس بر بان زریه ... * مدانست ...

THE DEPUTY CHAIRMAN: Mr. Afzal, pleas; lake your seat. *{Interruptions*)

श्री रामदास अप्र वालः करोड़ों रुपया जो लोगों का थाखा कगय (व्यवधान)

रवनभाषति : ग्राप वैठिए । (व्यवधान)

ड्री राम ास ग्रदेशलः व्लज किया है यह हिन्दुस्तान में है ग्रोर हिन्दुस्तान की सरकार उसको पकड़ नहीं सकती है। (अयवधान) उसके खिलाफ क्यों कायवाही नहीं करती है। (अयवधान)

उपसभापति : जब हाऊस् में डिसक्शन होगा तब यह सब बात जो कहनी हैं उठायेगा अभी नहीं ग्रभी ग्राप वठिए ।

Not now, I won't permit. (*Interdup. tions*). I have got names listed before me. (*InterruptionsQL Mr.* Agarwal, you please take your seat? (*Interruptions*).

श्री रामदाल अग्रवाल : (व्यवधान) गडबढी हो जाएगी, प्रपराधी भाग जाएंग ।

जपसभापति : ग्राप बैठिए । मिस्टर ग्राप्रवाल, ग्राप बंटिए) श्री रामदास अग्रवाल ।: दाऊद इब्राहीम, भेमन भाई भागकर चले गय हैं । उनक कुछ नहीं कर पायी है सरकार । प्रभी तक नहीं पकड़ पाई है ... (व्यवधान)...

श्रीमती सुषमा स्वराज ः सरकार द्वारा की गयी किसीं भी देरी के आयने हैं कि . . (व्यवधान)

श्री अगदीज प्रसाद माथुर (उत्तर प्रदेश) : महोदय, मूझ परमिशन दी गयी है।मझ बोलने दीजिए।

THE DEPUTY CHAIRMAN: I will allow that. (*Interruptions*). I cannot help it. Your own people are not allowing you to speak. It is not my fault.

SHRI S. JAIPAL REDDY: The dis-dosude from Switzerland...

श्री जगवीश प्रसाद माथुर : महोदया, मझ यह मामला उठाने के लिए चैंयरमैन महोदय ने परमीशन दी थी, लिखित पपमीशन । मझ हो शब्द कहने दीजिए ... (व्यवधान)

उपसभापति : माथ साहब आपका नाम मेरे कागज में है.. (व्यवधान)..

श्री जगवीश प्रसाव माथुर : जहा वाकी लोग बोले मेरी पार्टी के नेता ने बोला । बहुत ठीक किया लेकिन मुझ जो अधिकार दिया गया है वह तो मझ दीजिएँ। बाकी जो बोलते हैं, बोलें।

उपसभापति : ग्रापको मैं अधिकार दूंगी । मगर जो नाम पहले लिख हैं: ...

श्वी जगवीश प्रसाद माथुर : नाम कँसे लिखे हुए हैं।

उपसभावतिः मेरे पास लिख हुए हैं इस कागज पर..

श्री एस. जयपाल रेड्डी : स्पेशल मशन ।

उपसभाषति : स्पेशल मेंशन नहीं है।

श्री जगदीश प्रसाद माथर : स्पेशल मेंशन अलग है। इस इश्यूको रूशल मेंशन से सम्बद्ध भत कीजिए। मुझे इजाजत दीजिए।

उपसभापति : माथुर साहब, स्पेशल मेंशन नहीं है। मगर कोई भी मसला इस हाउस में उठता है तो पहला और दूसरा नम्बर तो होगा ही होगा। इसलिए जो नाम मेरे सामने खुब्रहमण्यम स्वामी का लिखा है, नारायाणसामी का लिखा है, कावेरी का.... (ध्यवधान) उसके बाद ग्रापका नाम है

(व्यवधान)

श्री जगदीश प्रसाद माथुरः पांच नाम इसके सामने आये हैं, बोफोर्स के मामले में..(व्यवधान)

उपसभापति : सवाल यह है... (व्यवधान)

SHRIMATI KAMLA SINHA (Bihar): It is the most important issue before the country. It should be taken up immediately.

THE DEPUTY CHAIRMAN: One minute. I do not give preference to anybody. It has come before me. That is why I am calling. It has been permitted and that is why I am calling Mr. Subramanian Swamy and Mr. Narayanasamy.

SHRI S. JAIPAL REDDY: There is a need for the Government to make a statement on the latest Befors investigation. What is the Government's view point on the disclosures from Switzerland on the Bofors issue? We have the Minister of State, Mrs. Alva, here. She will be able to respond.

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy, I said that Mr. J. P. Mathur is being permitted by the Chairman to raise the issue of Bofors. So, I would permit him.

SHRI S. JAIPAL REDDY: We are seeking a statement from the Govern-

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ment. After all, the concerned Minister is sitting amidst us.

THE DEPUTY CHAIRMAN; Mr. Jaipal Reddy, if the Chairman has permitted him to speak...

आप बैठिए। ग्रफजल साहब बैठिए। देखिए, तरीके से हाउस में उठाने के लिए परमिशन दी है। ग्रगर ग्रापको कुछ कहना हो तो ग्राप परभिशन मांग सेकते हैं। पर ग्रभी उनका नाम लिखा है मैं काट तो नहीं सकती हं ा।

एक माननीय सदस्यः हमें उस पर ऐतराज नहीं है।

(व्यवधान)

श्री सिकन्द बख्त : मैं पूछना चाहता हूं कि कौन-सा पहलू है जो इस गवर्नमेंट का बाकी रह गया है?

ای ورودهی دل متری سکن در نجت ^{*} اس گورنمند کا باقی دہ گیا۔ بچے ۔

श्री मोहम्मद सलीमः (पश्चिमी वंगाल) कितने दिन तक छिपे रहेंगे।

یم: **میتن***دن تک*

SHRI S JAIPAL REDDY: The point is, where is the Government? They should come out with some statement. Why can't the Government speak? Why is the Gvernment silent on the Befors question? *(Interruptions)*. What steps have been taken to attach the properties of Hindujas? What steps have been taken to arrest... *(Interruptions)*. We know who is trying to block the litigation. ..

† []Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN: Will you please sit down?

Deal

SHRI S. JAIPAL REDDY: I would like to know why the Government has maintained such a thundering silence on this all important question?

THE DEPUTY CHAIRMAN; We have started the House only today. For one and a half hour we were haying...

DR MURLI MANOHAR JOSHI: There should be a *suo motu* statement by the Government on such an important issue,

SHRI S. JAIPAL REDDY; Is the Government mourning the extraordinary victory......

THE DEPUTY CHAIRMAN: You are not even allowing anybody to speak.

SHRI S JAIPAL REDDY; Why is the Government mourning an extra-ordinary legal victory?

THE DEPUTY CHAIRMAN: How do you know? You have not allowed anybody to speak.

DR. MURLI MANOHAR JOSHI: Government has not come out with a statement... (*Interruptions*)...

SHRI VISHVJIT P SINGH: It is for the Chairman to decide as to who is <K>ing to raise the issue... (*Interruptions*)...

SHRI S. JAIPAL REDDY; Why is the Government not coming out? Why are you silent?... (*Interruptions*)... The Government of India, at the Government level... (*Interruptions*)...

SHRI S.K.T. RAMACHANDRAN (Tamil Nadu): What did they do when they were in Government?... (*Interruptions*) ...

SHRI SIKANDER BAKHT: What action has the Government taken till now? Have they extended the claim?

[Shri Sikander Bakht]

ुइन्होंने उस रुपये के लिए, जो यकाउंट स्विटजरलैंड में फीज हुए हैं, क्या गवर्नमेंट ने उसको क्लेम किया है? क्या गवर्नमेंट ने डाक्युमेंट्स मंगवाये हैं? उसके लिए ग्रब तक क्या कदम उठाये गये हैं? ...(व्यवधान)

فليراكقا يتيية

THE DEPUTY CHAIRMAN: Agarwal Sahab, please take your seat... (*Interruptions*)

SHRI S.K.T. RAMACHANDRAN: You didn't do anything when you were in Government... (*Interr.uptionsQ...*)

SHRI S. JAIPAL REDY): Don't ... (Interruptions)..

THE DEPUTY CHAIRMAN. Please take your seat.

SHRI S.K.T. RAMACHANDRAN: Please sit down Mr. Jaipal Reddy, I know you... (*Interruptions*)...

THE DEPUTY CHAIRMAN: Mr. Afzal, please sit down. Take your seats, please. . . (*Interruptions*) .. . One minute, please. We haven't started any discussion.. . (*Interruptions*)... Just a minute, please. Let me at least give my opinion. Let the Business Advisory Committee or the Chairman take a decision on what issues we are going to take up for discussion in the House. Before that we cannot take up any matter for discussion—until and unless it is listed before me.

SHRI S. JAIPAL REDDY: Who stopped the Government from making a *suo motu* statement. I)- is an important issue ... (*Interruptions*)...

Transliteration in Arabic Script.

THE DEPUTY CHAIRMAN; You are not allowing the Chair also to speak. Let me at lesat convey to you. You have just made a request...

SHRI S. JAIPAL REDDY: No, we have made a demand.

THE DEPUTY CHAIRMAN: Okay, you have made a demand. AH right, if that is your word, it is a demand. Now let the Government take a decision. Whenever they come and whenever the Businesss Advisory Committee or the Chairman allows, I will allow *yon.* (*Interruptions*)...

SHRI MENTAY PADMANABHAM: Let the Government react, Madam. Let them say whether they are going to make a statement or not right now.

THE DEPUTY CHAIRMAN: Government cannot react like this.

SHRI MENTAY PADMANABHAM: This is the unanimous demand of this House, at least a section of this House. Let the Government react whether they are prepared to make a statement or not (*Interruptions*)...

(Interruptions) ...

SHRI E. BALANANDAN (Kerala): Let the Government react.

SHRI MENTAY PADMANABHAM: Let the Government say something, whether they are going to make a statement or not.

... (InternuptionsQ...

SHRI SUBRAMANIAM SWAMY): (Uttar Pradesh): In fact** I can name them, if you like... AInterruptions)... They are coming here and talking about Hinrujas! On last Diwali... (Interrup-Interruptions)...

SHRI MENTAY PADMANABHAM: Can be say whether***

SHRI SUBRAMANIAN SWAMY; I am on a point of order.

[] Transliteration in Arabic Script.

श्री थिष्णु कांत शास्त्री (उत्तर प्रदेश) : उन व्यक्तियों को भिरफतार किया जाना चाहिए।...(श्र्यवधान)

भी जगदीश प्रसाद माथुर : इन व्यक्तियों में जो एक ''श्रार'' िखा है, उसका इसमे क्या संबंध है। हू इज दिस ''श्रार'' ?... (व्यदधान)

मैडन, मुख्य विदय यह है कि ''झार'' नाम किसका है। ''धार'' किसका है? ''क्यू'' कोटरोची का है।

Who is this R?

THE DEPUTY CHAIRMAN: Please. please, येंट जाइये।

SHRI JAGDISH PRASAD MATHUR: Who is this "R"? Who this "R" is, I want to know.

उपसभाषतिः प्लीज, बैठ जाइये । ...(व्यवधान)

श्री जगवोश प्रसाद माथुर : यह जो सी० बी० ग्राई० रोकती रही, किसलिए रोकती रही ? ग्राज के प्रधान मंती ... (व्यवधान) लेकिन उन्होंने मामले को दबाना चाहा है। क्या पिछले प्रधान मंत्री ''ग्रार'' हैं ?

This s my question. Who is this "R"

यह खुलकर ग्राना चाहिए ।

THE DEPUTY CHAIRMAN: That matter is over.

श्वी जगवीरा प्रसाद माथुर : सी०वी क्याई० हमेणा प्रधान मंत्री को बचाती रही है। आज के प्रधान मंत्री को बचाने के लिए स्क्रैम में सी०बी०ग्राई० ने रोल ग्ले किया है.... (ध्यवधान)

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy.

SHRI JAGDISH PRASAD MA-THUR: This is my allegation. Who this "R"?

थी एस॰एस॰ अहलुवायालिया (बिहार) : ''ग्रार'' से राम का नाम शुरू होता है ।.. (व्यवधान)... राम जेठमलानी भी ''ग्रार''

से खुरू होता है। ''ग्रार'' पर क्यों परेक्वानी है ?....(व्यवधान)

SHRI SUBRAMANIAN SWAMY Madam, you have called me.

भो एस॰ एस॰ अहलुवालियाः ''ग्रार'' से राम भी शुरू होता है, ''ग्रार'' से रावत भी शुरू होता है, ''ग्रार'' से राम कृष्ण हेगड़े शुरू होता है।

THE DEPUTY CHAIRMAN: Please let me run this House in proper order I will call Mr. Subramanian Swamy.

SHRI SUBRAMANIAN SWAMY: Madam Deputy Chairman, ... (Intetrup-Tions)

SHRI S. JAIPAL REDDY: The silence of the Government shows... (*Interruptions*)

श्रीमतो सुषमा स्वराज : ऐसे नहीं चलेगा। (व्ययधान) बिल्कुल नहीं चलने देंगे।

SHRI SUBRAMANIAN SWAMY:* How can I speak and how can you hear me?

Iam Deputy Chairman, water is normally... (Interruptions)

श्री विष्णु कान्स शास्झीः ग्रापराधी है या भाग गया? एक के वाद एक अपराधी भाग गए हैं।

SHRI S. JAIPAL REDDY: I want the Government to make a statement. Let the Government react.

उपसभाषति : गतर्नसेंट ने सून लिया।

If they want, they will reah... (Interruptions)

SHRI SUBRAMANIAN SWAMY:

Why don't you ask them to walk out?

Why don't you walk out?

*Expunged as ordered by the Chair.

DR. MURLI MANOHAR JOSHI: I request the Government, whatever it may be, to come with a statement. A statement is needed. What we want is a statement. We 'need the reachtian of the Government. This is a highly sensitive issue.

SHRI SUBRAMANIAN SWAMY: This House should be concerned about water. The question of water is basic to the people of the country.

SHRI S. JAIPAL REDDY: Let the Government give its position on the Bofors issue- Let that issue be settled. Why h the Government maintaining such stony silence?

SHRI SUBRAMANIAN SWAMY: They should clean up their party of all the agents of Hindujas. I can give than a list of namts of those who are agents of Hindujas in their party.

भी सिकन्दर बख्त: सदर साहिया, मैं पूछ रहा हूं ग्राखिर ग्राप खामोश क्यों बैठे हैं? (ध्यवधान)

ليخت اصدرماحبير ی یکم مردن را تحمد آسیده نعامتی ک

SHRI SURINDER KUMAR SINGLA (Punjab): The flood situation should be discussed first rather than anything else. These people do not have any concern.

SHRI SUBRAMANIAN SWAMY: Madam Deputy Chairman, thank you for giving me an opportunity.

SHRI S. JAIPAL REDDY: This question needs to be settled.

SHRI SUBRAMANIAN SWAMY:**

THE DEPUTY CHAIRMAN: Mr. Jeipal Reddy, I told you.. *(Interruptions)* Just a minute, please. Mr. Jajpal Reddy, please. Just a minute, please.

† []Transliteration in Arabic Script.

Mr-. Singla, don't make any allegation against me. You, please go back to your seat. You go back to your seat. You go back to your seat, You go back to your seat, please. I request you to go back. Don't come in front of me without my permission no... *{Interruptions)* No, noboyd is stopping, you. Go back to your seat. Don't come in front of me and start speaking like this.

Please, I request Members to sit down. Do you want to run this House in order, or do you want disorder in this House?

भी लक्खीर म अग्रवालः (सध्य प्रदेश) महोत्या, देखिए...(म्यदधान)

THE DEPUTY CHAIRMAN: One minute. I don't allow. Aggarwal Saheb. don't cut my words. I won't permit... (Interruptions)

ग्राप सगरीफ रखिए, बैठ जाइये। (व्यवधान)

Please, Chairman Saheb permitted it, and I have allowed enough. I will not allow any more. Please sit down. I can't three the Government. . . *(Interruptions)* Please sit down. Please sit down. Sit down. Don't argue with me. I won't permit. . .*(Interruptions)*

SHRI MENTAY PADMANABHAM: You can ask the Government to make a statement. It is well within your rights *(Interruptions)*

THE DEPUTY CHAIRMAN: What do you like?

SHRI SIKANDER BAKHT: What is the reaction of the Government?

THE DEPUTY CHAIRMAN: I don't know.

SHRI SUKOMAL SEN: Ask the Government to make a statement.

THE DEPUTY CHAIRMAN: No.

SHRI MENTAY PADMANABHAM: You are well within your rights *to*force the Government to make astatement. 197 Re. Bofors ,

SHRI SUBRAMANIAN SWAMY: Can you hear *me*, Madam?

I was talking *about* the most im portant question for the people of India, arti that is about water. Cauvery has set the two States of Tamil Nadu and Kadnataka on fire: There is a ling- term solution to the problem. There should be an all Southern rivers' waters grid. (*Interruptions*)

श्री सिकादर बहत : झाप बताइए, बत ते क्यों नहीं ग्राप ?

DR, MURLI MANOHAR JOSHI: We want a clearcut statement from them; When do they propose to come out with a statement? (*Interruptions*) Let the Government react. (*Interruptions*) Is there any Government on that side? (*Interruptions*)

श्री सिकन्दर बक्त : 20 तारीख को फैसला ग्राया है उनका तो 20 तारीख के बाद से ग्रेव तक गवर्नमेंट का कोई रिएक्शन नहीं है, क्यों ख:मोग बैठे हैं ग्राप ?

SHRI MENTAY PADMANABHAM: Madam, I cannot understand why the Government is shying away from making a statement. Do they have anything to hide?

DR. MURLI MANOHAR JOSHI Madam, a clear cut statement on this issue should come. (*Interruptions*)

SHRI V. NARAYANASAMY (Pandi. cherry): Madam, the Opposition is not allowing us to raise issues here in the House. (*Interruptions*)

डा मुरली मनोहर जोशी मैंडम, इनको स्टेटमेंट देने में क्या एतराज है ? (व्यवधान)वायदा तो करें ?

उपसभाषति : ऐसा नहीं है .

it is not so, (*Interruptions*) Please. You also sit down. (*Inteimptions*) Phase take your seat. It is not that we have not discussed. Bofors in this House. We have discussed Bofors for many many hours in this House: Let us have

some other... *(Interruptions)* What sure you agitating about?

DR. MURLI MANOHAR JOSHI: Madam, new dimensions have been added. *(Interruptions)*

SHRI MENTAY PADMANABHAM: Have they anything to hide? (*Interruptions*)

THE DEPUTY CHAIRMAN: Dont stand here.

SHRI SUBRAMANIAN SWAMY: On 1st of November, 1991 in Iondon,

the Hindujas. threw a party. Who was the chief guest?

* "**

* What are they

taking about? (Interruptions)

(Interruptions)

THE DEPUTY CHAIRMAN: The Minister wants to react. You please go back to your seats.

श्री सूरेश पचौशे: (मध्य प्रदेश) : विन चढ्ढा और हिन्दुजा से कांग्रेस का क्या वास्ता है जो ये इतनी चीख-पुकार कर रहे हैं। दरम्रसल हिन्दुजा की पार्टी होती थी तो उसमें आधे-से-ज्यादा लोग बी.जे.पी. के शामिल हुम्रा करते थे कांग्रेस का क्या वास्ता है हिन्दुजा से ? .. (अयवधान).

उपसभापति : ग्राडेर-ग्रार्डर, माथुर जॉहब ग्राप बैठ जाइए ।

श्री विठृठलपाव मःधवराव जावव (महाराष्ट्र) राजीव गांधी के मरने के बाद भी छोड़ने की तैयार नहीं है.. (व्यवधान)..

THE DEPUTY CHAIRMAN: When the Government wants to react, you people do not want it to react Now, be is standing. (*Interruptions*)

^{*}Expunged as ordeded by the Chair,

SHRI S. JAIPAL REDDY: Madam. he can only shout from the well of he House. He can't speak from the well of the House.

उपसभावति : नए मेम्बर हैं । उनकी पता नहीं है । आप बैठिए । मंत्री जी, ग्राप बोलिए आप क्या कह रहे हैं ।

वित्त मंत्रालय में राज्य मंत्री और उसवीय कार्य मंत्रालय में राज्य मंत्री (बा अबरार अहमद) : मंडम, विपक्ष के नेता माननीय सिकस्थर बख्त साहब ने कुछ मुद्दे और उठाकर एक सवाल यहां पर किया इन मुद्दों पर किस तरह से यहां डिसक्शन किया जाए।..

एक माननीय सदस्य : बोकोर्स पर ।

डा.अबरार अहमद : हां बोफोर्स भी उसमें से एक है। मुझे हैरत हुई इस बात पर क्योंकि हर चीज की एक प्रक्रिया निर्धारित की है, जिस पर व्हडिस ज्ञन करना चाहते, नोटिस द, बिजनेस एडवायजरी कनेटी हैं जय करेगी । .. (व्यवधान)

श्री सिकन्दर बख्त : सदर साहिबा, भुझे अफसोस है कि मिनिस्टिर साहब ने किस तरीके से बात को तोड़ा-मरोड़ा है। पुझे जिस चीज के बारे में बात करनी थी, मैंने उसके लियेचेयरमैन साहब को लिखकर दिया । चेयरमैन साहब उसके वारे में कल फैसला देने वाले हैं। मैंने अपनी **बात** को शुरू यहां से किया है मैं चैयरमैन साहव[ॅ]के हुक्_रम का एहतराम ^{करत} हूँ, लेकिन सब लात सिर्फ एक करोड के पे-म्रोफ का लहीं है, सवाल एक दर्जन ग्रौर रिश्वमेसिताल्यों का है, युवाल अष्टाचार का है, सवाल बोफोर्स का है। मैं ग्रापसे यह पूछना चाहता हूं कि 21 कारीख को बोफोर्स का फैसला ग्राया ।। ग्रापने इतने दिन क्या किया, ग्रपनी सरकार में ?

How does your Government read to :.".e Swiss Cantonal court's deesion?

वह इस बात सेग्रवलहदा बात है, जो चेयरमैन साहब के चैम्बर में बात हुई है। दूसरी मेंात है

"Bofors issue must not e discussed the Clumber,"

ىشى مىكىندر ئىخت : صىدر صابيم ... تحصي السوس الميرك بتسطير مساحب المصاكيس طريقيريبيه مات كوتورا مروط سير محصرتهن چنر کے ماہے میں مات کرتی کملی میں پنے اس مسینہ شرین وراجب کو تکھر کار ۹<u>)</u> زينه وليسرس بمن يساشى مايت كوتم فرع یئے۔ میں حیثر میں عمام لأم كرمامهون ليمجن بسوال صرف ایک کرور کے بیے ۔ آف کا تہیں سے بسوال امک درخین اور ریشوست مستاینپدس کاسینے ر سوال صرتيش مار كايبيه يسوال يوفورس كاسبعه می*ں آب سے پیرلوچھین*ا جا مبتا *مہوں ک*را ۲ ر تاريخ كوبوقورس كافيصله آيايات نسات دىنىس كىياكىيا اينى س كاريس ..

How does your Government read to the Swiss Cantonal court's decision?

وه اس بات تت ظیمرہ بات بینے صاحب كمي فيعينهم يار بابت موتى يبيد + Gyalay

"Bofors issue must not be discussed in the Chamber."

ुष्ठः० मुरला स्न हर जोशां : मॅडम, सवाल यह है कि इस फैसले के बाद गर्वनमेंट की क्या रिएक्शन है ? . . (ब्यबधान).....

डा. अवरार अध्यद मैंडम, यह पैलिटिकील मोटिव टेड लगाया गया धारोप है। प्रधान मंत्री जी विल्कुल स्पष्ट कह चुके है....(व्यवधान).....

^{†[]}Transtiteration in Arabic Script.

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एक साननीय सबस्य : ग्राप बयान क्यों नहीं दे रहे हैं ? . . . (व्यवधान) . . .

ड • मुरली भनोहर जोशी : क्यों नह दे रहे हैं क्यान ? 21 नारीख से झाज तक शाप सोए रहे हैं ? गवर्तमेंट की पोशिशन क्या है ? मैं समझा था कि यह लिमिटेड क्वैश्वन है, बहुत सीमित सवाज है कि 21 तारीख के बोफोर्स के फैसने के बाद गवर्नमेट ने क्या किया ?

SHRI VISHVJIT P. SINGH: Madam, I am on a point of order.

SHRI S. JAIPAL REDDY: Why don't you react on the Bofors issue? Where is the Minister?.. (*Interruptions:* ...,

THE DEPUTY CHAIRMAN: Mr. Vishvjit Singh is on a point of order; Let me hear him also. He has got a right to speak.

SHRI S. JAIPAL REDDY: Madam, as a protest against the Government's unwilingness to come with a statement, we are staging a walk out.

[At this stage some hon. Members left the Chamber]

SHRI SIKANDER BAKHT: Madam, as a protest against this sort of Government who do not want to react to such grave charges, we are also staging a walk out.

At this stage some hon. Members left the Chamber]

THE DEPUTY CHAIRMAN: Mr. Vishvjit Singh, do you want to say something?

SHRI VISHVJIT P. SINGH: Madam, I must place on record that the Leader of the Opposition when he was speaking right from the time...(*Interruptions*) ... he started by saying that he had raised an issue in the Chamber of the Chairman that permission be granted to him to raise some issue. Probably permission will be granted to him to raise it tomorrow or sometime later. He then talks about other issues which he wishes to raise in this House. If he was so keen on raising those issues, why did he not take them up with the Chairman when he met the Chairman in the morning? He did not take up anything with the Chairman. He wants to bypass all the procedures. I am afraid, he is not following the rules. As far as we are concerned, we have an answer fo-everything. Let them raise the issues we will reply to them.

THE DEPUTY CHAIRMAN- M' Subramanian Swamy, you go back to the Cauvery issue.

RE. CAUVERY WATER DISPURE

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): The river Cauvery i supposed to quench the thirst of the people and cool tempers. But because *it* has remained unsolved over a large number of years, it has become the bone of contention and it has created a feeling of enmity between two importent States of the country.

Ma-dam, there is a long-run solution to the Cauvery water dispute and that is, there is plenty of water in ;the southern rivers and if there had been, all these years, a constructive approach for creating a Southern Rivers Water Grid, plenty of water from Mahanadi and Godavari could have been made available to Cauvery and in fact to all the southern rivers, including Vaigai and water could have been made available in plenty, as much as these two States wanted. The farmers of both Karnataka and Tamil Nadu could have got all the water they wanted. Instead of that, each has been jockeying for a vantage point a plus point or one-upmanship. And I regret to say that frail this, the greatest complication has arisen because of the ... *

THE DEPUTY CHAIRMAN: No. J will not permit that. (*Interruptions*). I am not permitting that. That will not go on record. (*Interruptions*). I am no* permitting it.

*Not recorded

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SHRI G. SWAMINATHAN Tamil Nadu): Madam, I am very sorry. (*Interruptions.*). We just want the verdict of the Tribunal to be honoured.

THE DEPUTY CHAIRMAN: Mr. Swaminathan, I have not permitted what he said to go on record.

SHRI SUBRAMANIAN SWAMY; Madam, we want to know from the Government what has been agreed to by the Water Resources Minister because there is complete confusion in the country. ... (Interruptions)

SHRI G. SWAMINATHAN: We want the Tribunal's verdict to be honoured.

SHRI SUBRAMANIAN SWAMY:... as to what has been agreed to by the Water Resources Minister with the States of Karnataka and Tamil Nadu.

THE DEPUTY CHAIRMAN: I have got... (*Interruptions*) One minute,Mr. Swaminathan.

SHRI G. SWAMINATHAN: I would say only one word.

THE DEPUTY CHAIRMAN: Let me say only one word. I have to adjourn (the House for lunch. If you want say one to word, you can say that.

SHRI G. SWAMINATHAN: The Tamil Nadu Government wanted the verdict of the Tribunal to be honoured. That is all we wanted. We wanted the implementation of the verdict of the Tribunal which is the order of the Supreme Court also. We never wanted anything else.

THE DEPUTY CHAIRMAN: The House is now adjoudned for lunch till 2.30 p.m.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch birty-four minutes oast two of the

clock. The Deputy Chairman in the Chair.

ME. CAVVERY WATER DISPUTE *Contd.*

SHRI V. NARAYANASAMY (Pondicherry); Madam Deputy Chairman, I thank you for giving me this opportunity to reter to the Cauvery water dispute that is existing between Tamil Nadu, Pondicherry and Karnataka... (*Interruptions*)...

AN HON. MEMBER: And Kerala.

SHRI V. NARAYANASAMY: And Kera'a also on the other side.

The Tamil Nadu Chief Minister went on a fast unilaterally on the Cauvery water issue, In the State of Tamil Nadu, because of the Chief Minister sitting on a fast, the entire administration was paralysed for three days. The bandh-cal? was given by the people belonging to the AIADMK.

THE DEPUTY CHAIRMAN: Are you speaking about the fast or are you speaking about the water?

SHRI V. NARAYANASAMY. I am coming to it. I am coming to the water issue. I have to give... (*Inter, ruptions*) ...

THE DEPUTY CHAIRMAN: I mean that the permission was granted.

SHRI V. NARAYANASAMY: Not only that, the entire transport system was paralysed. Why I am referring to it is a responsible Chief Minister of a State,... (*Interruptions*)...

THE DEPUTY CHAIRMAN: You are not referring to the Chief Minister.

SHRI V. NARAYANASAMY: with-out approaching the Central Government, nor even approaching the adjoining States, Karnataka, for the pur-• pose of resolving the issue, took a unilateral decision which caused a lot of] inconvenience to the people of Tamil Nadu which I would like of bring on record.